

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.78887 of 2018

(Arising out of Order-in-Appeal No. 166/ASN-I/CT(Audit-II)/2018-19 dated 01.06.2018 passed by Commissioner of Central Tax (Appeal), Kolkata-II Commissionerate, Kolkata.)

Daljit Singh

Proprietor of M/s.Nirankar Motors Works

(NH Bypass Road, North Dhadka, Asansol-713302, West Bengal.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri A.K.Biswas, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. FO/75385/2021

DATE OF HEARING : 19 July 2021

DATE OF DECISION : 19 July 2021

P.K.CHOUDHARY :

An application has been filed by the appellant seeking withdrawal of the appeal filed by them.

2. None appeared on behalf of the appellant. Heard Shri A.K.Biswas, learned Authorized Representative for the Respondent-Revenue. Learned Authorized Representative has no objection for withdrawal of the appeal, filed by the Appellant.

3. In view of the reasons, as mentioned in the application, the prayer of the appellant is allowed and the Appeal, filed by the appellant, is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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